

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY  
AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

Notification  
Srinagar, the 26<sup>th</sup> September, 2022

S.O. 456 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Shakeel Ahmed (JKAS) Tehsildar Awantipora. to be the Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Pulwama.

By Order of the Government of Jammu and Kashmir  
Sd/-  
(Achal Sethi)  
Secretary to Government,

No. LAW-Powr/13/2022-10

Dated :- 26 - 09 - 2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate Pulwama.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Concerned file. "
7. Incharge Website

  
26/9  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government.